

Sl. No.	State	District
273.	Telangana	Medak
274.	Telangana	Khammam
275.	Telangana	Nizamabad
276.	Telangana	Karimnagar
277.	Telangana	Adilabad
278.	Telangana	Mahbubnagar
279.	Tripura	Dhalai
280.	Tripura	West Tripura
281.	Tripura	South Tripura
282.	Tripura	North Tripura
283.	Tripura	Khowai
284.	West Bengal	Hugli
285.	West Bengal	Murshidabad
286.	West Bengal	Maldah
287.	West Bengal	Howrah

Financial Irregularities under MGNREGA

†128. SHRIMATI KANAK LATA SINGH: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether an investigation is being conducted by CBI regarding financial irregularities committed in Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) on a large scale in Kushinagar district, Uttar Pradesh during 2007 to 2010;

(b) if so, the levels of involvement noticed in CBI inquiry so far and the action being taken against them; and

(c) the districts in other States where CBI inquiry is being conducted for scams in MGNREGA and the amount of irregularity which has come to the light therein?

THE MINISTER OF RURAL DEVELOPMENT (SHRI CHAUDHARY BIRENDER SINGH): (a) and (b) The Hon'ble High Court at Allahabad, Lucknow bench issued order on 31.1.2014 directing CBI to investigate the abuse and misappropriation of funds as well as the abuse of power under MGNREGA with regard to seven districts of

†Original notice of the question was received in Hindi.

Uttar Pradesh including Kushinagar in the year 2007-2010 with appropriate action and prosecution in accordance with law. As per the said High Court Order, the CBI is required to submit status report to the Hon'ble Court at the interval of every three months with regard to investigation done in pursuance to the judgment.

(c) No CBI inquiry in any State/UT has been initiated on the request of Ministry of Rural Development. As per information available in the Ministry, currently no CBI inquiry is being conducted in this regard in any State/UT except in Uttar Pradesh.

PMGSY in Bihar

129. DR. ANIL KUMAR SAHANI: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether Government would initiate Pradhan Mantri Gramin Sadak Yojana (PMGSY) in village Dumari Khurda, Block Majorganj, District-Sitamarhi, Bihar and if so, the details thereof;

(b) whether public representative has sent an application through Member of Parliament for construction of PPC road under PMGSY from Dabara to Chatara and beyond in the above said village;

(c) if so, the details thereof; and

(d) the steps taken by Government in this regard?

THE MINISTER OF RURAL DEVELOPMENT (SHRI CHAUDHARY BIRENDER SINGH): (a) to (d) The mandate of Pradhan Mantri Gram Sadak Yojana (PMGSY) is to provide single connectivity to the eligible unconnected habitations through all-weather roads. As informed by the State, the road from Dumari Kala to Basbitta sanctioned under Package No. BR-33R-07 of PMGSY, with length of 3.6 Km at a cost of ₹ 79.16 lacs has already been constructed in Dumari Khurda village. This road is 200 m from Dabara habitation and 300 m from Chatara habitation. As these habitations are at less than 500 m distance from the said all-weather road, these roads cannot be proposed under PMGSY as per the Guidelines of the Scheme.

Standards for Adarsh Gram under Saansad Adarsh Gram Yojana

†130. SHRI VIJAY GOEL:

SHRI PRABHAT JHA:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

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